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**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.**

O.A. No. 681/2016

Date Of Decision: 29th March, 2019.

**CORAM: R. VIJAYKUMAR, MEMBER (A).
R.N. SINGH, MEMBER (J).**

Radha Mohan Sinha,
Employed as UDC in 752 TPT Coy, ASC(Civil GT),
Near Race Course, Pune- 411 001.
Resident of Flat No. 401/A,
Aayush Complex, Jakat Naka,
Bhekari Nagar, Phursungi, Pune- 412 308.

....Applicant.

(By Advocate Shri Anupam Chattpadhyay)

Versus

1. The Union of India,
Through the Secretary,
Ministry of Defence, South Block,
New Delhi- 110 011.
2. The Adjutant General, Integrated Hqs,
Ministry of Defence(Army),
'A' Wing, Sena Bhavan, New Delhi- 110 011.
3. The Director General,
Supplies and Transport,
Quarter Master General's Branch,
Integrated Head Quarters of Ministry of
Defence(Army), DHQ PO, New Delhi- 110 105.
4. Officer in Charge Records,
ASC Records(South),
Pin- 900 493, C/o 56 APO.
5. Officer Commanding,
752 Tpt Coy ASC(Civil GT),
Near Race Course, Pune- 411 001.

....Respondents.

(By Advocate Shri N K Rajpurohi)

ORDER (Oral)
PER:- R.N. SINGH, MEMBER (J) .

Heard learned counsel for the applicant and learned counsel for the respondents.

2. The para 3 of the impugned order dt. 08.07.2016 reads as under:

"On re-submission of the case, Min of Def. has again disagreed upon the proposal stating that as per DoP&T clarification, it is not possible to extent the similar benefits to all similarly placed individuals who had not gone to Court. In so far as Govt. sanction to all Def EME and OS Civ employees are concerned, they have been directed to review their decision. The direction was issued with the approval of Hon'ble RM."

3. Keeping in view the aforesaid facts, the learned counsel for the respondents submits that he is not aware as to what final decision on the review referred to in the impugned order has been taken by the concerned authority. In view of the aforesaid, the OA is disposed of with direction to the respondent No.3 or any other Competent Authority under the respondents to communicate the final decision taken on the claim of the applicant within six weeks of

receipt of certified copy of these orders, if not already communicated. If the applicant still feels aggrieved of such decision, he will always be at liberty to redress his grievance in accordance with the law. No costs.

(R.N. Singh)
Member (J)

(R. Vijaykumar)
Member (A)

Ram.

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